The 11th January 1964

**JL.58/63/5.—The following Act of the Assam Legislative Assembly which received the assent of the Governor, is hereby published for general information.

(Received the assent of the Governor on the 9th January 1964)

ASSAM ACT No.I OF 1964

THE ASSAM AMUSEMENTS AND BETTING TAX (AMENDMENT) ACT, 1963.

(As passed by the Assembly)

[Published in the Assam Gazette Extraordinary, dated the 13th January, 1964].

An Act

further to amend the Assam Amusements and Betting Tax Act, 1939.

Preamble. Whereas it is expedient further to amend the Assam Assam Act Amusements and Betting Tax Act, 1939, herein. VI of 1939. after called the principal Act, in the manner herein after appearing;

It is hereby enacted in the Fourteenth year of the Republic of India as follows:—

Short title 1.(1) This Act may be called the Assam Amuseand com. ments and Betting Tax (Amendment) Act, 1963.

(2) It shall come into force at once.

Amendment
of Section 8
of As an Act
vi of 1939.

2. After sub-section (2) of Section 8 of the principal Section 8
of As an Act
vi of 1939.

(3) Notwithstanding anything contained in the Act,
the State Government may, by general or special

3) Notwithstanding anything contained in the Act, the State Government may, by general or special order and subject to such conditions as may be specified in the order, exempt any class of persons from the liability to the entertainment tax under this Act for admission to any entertainment or class of entertainments.'

Md. SAADULLAH, Under-Secy. to the Govt. of Assam, Law Deptt.